

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 51622 OF 2018

[Arising out of Order-in-Appeal No. 145(CRM) ST/JDR/ 2017-18 dated 16.03.2018 passed by the Commissioner Central Goods & Service Tax, (Appeals) Jodhpur]

M/S KHANDELWAL CONSTRUCTION & CO.

319-B, Talwandi
Kota

Appellant

Vs.

**COMMISSIONER, & CENTRAL GOODS AND
SERVICE TAX (APPEALS)**

G-015, New Jodhpur Industrial Area
Jodhpur-342003

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR .P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50895 /2023

DATE OF HEARING/DECISION: 11/07/2023

DR. RACHNA GUPTA

The matter has been settled under the SVLDRS Scheme. Discharge certificate has already been issued in favour of the appellant and the same has been acknowledged by the Department. Resultantly, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER(TECHNICAL)**